The doctor of a clinic close by on examination found her condition serious and so himself arranged to take her to Willingdon hospital immediately, assisted by his staff and a few others. The girl later died in the hospital on the same day. The local police sent her body for postmortem examination which was conducted on 3-5-68. The stomach wash and viscera of the deceased were sent for chemical analysis for ascertaining the cause of death.

In the meantime, some relatives of the deceased complained and made allegations against the police station staff and the doctors concerned. On receipt of these complaints, the Delhi Administration directed that further enquiries be made into the circumstances of the death of the girl. The enquiry is now in progress.

उत्तर प्रदेश में राष्ट्रीय राजपथ

- 555. श्री गनेशीलाल चौधरी: क्या परिवहन तथा नौबहन मंत्री यह बताने की कृपा करेंगे कि:
- (क) 1967-68 के वर्ष में उत्तर प्रदेश सरकार द्वारा राष्ट्रीय राजपथों के पुंजी परिच्यय के लिये कितनी राणि मांगी गई और उस वर्ष के लिए भारत सरकार ने कितनी रकम स्वीकृत की;
- (ख) 1967-68 के वर्ष के लिये उत्तर प्रदेश सरकार द्वारा राष्ट्रीय राज पथों के रख-रखाव के लिए कितनी राणि मांगी गई थी तथा उस उद्देश्य के लिए कितनी राणि मंजूर की गई; और
- (ग) क्या प्रत्येक राज्य के बारे में एक तुलनात्मक विवरण सभा पटल पर रखा जाएगा ?

NATIONAL HIGHWAYS IN U. P.

- 555. SHRI GANESHI LAL CHAUDHARY: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:
- (a) the amount demanded by the Uttar Pradesh Government in the year 1 £67-68 for the capital outlay of the National Highways and the amount sanctioned by the Government of India for that year;

- (b) the amount demanded by the Uttar Pradesh Government in the year 1967-68 for the maintenance of the National Highways and the amount sanctioned to them for that purpose; and
- (c) whether a comparative statement about each of the States will be placed on the Table of the House?

परिवहन तथा नौवहन मंत्रालय में उपमंत्री (श्री मक्त दर्शन: (क) 1967-68 में राज्य सरकार द्वारा 158.76 लाख रुपये (सामान्य कार्यों के लिये 117.36 लाख रुपये और 41.40 लाख रुपये पाश्ववतीं सड़कों के लिए) की मांग की गई थी और वह रागि उन्हें पूर्ण आवंटित कर दी गई थी।

- (ख) राज्य सरकार ने 82.16 लाख रुपये की मांग कि थी और इसके विपरित 66.42 लाख रुपये की राशि उन्हें आवंटित की गई थी।
- (ग) अपेक्षित सूचना देने वाला एक विवरण संलग्न है। दिखिये परिकिट्ट 65, अनुपत्र संख्या 31]

t[THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRIBHAKT DARSHAN):
(a) A sum of Rs. 158 76 lakhs (Rs. 117' 36 lakhs for normal works and Rs. 41-40 lakhs for lateral road works) was demanded by the State Government for the year 1967-68 and it was allotted to them in full.

- (b) The State Government demanded a sum of Rs. 82'16 lakhs against which anallotment of Rs. 66'42 lakhs was made to them.
- (c) A statement giving the requisite information is attached. [See Appendix LXU, Annexure No. 31]

PAYMENT OF EMOLUMENTS TO EMPLOYEES OF PUNJAB AND HARYANA

556. SHRI NARINDAR SINGH BR-AR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is some legal or other difficulty faced by the respective Governments of Punjab and

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Haryana in payment of emoluments to employees of some Departments after the formation of Punjab and Haryana;

- (b) if so, how many such cases are pen ding; and
- (c) what action is being taken by the Government of India in this regard under Section 72 of the Reorganisation Act of Puniab and Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI V1DYA CHARAN SHUKLA): (a)

to (c) No such difficulty has been brought to the notice of the Government except in regard to the Members and staff of the Judicial Commission set up under the Sikh Gurdwaras Act, 1925. In that case, the Government of Punjab have reported that in view of a recent judgment of the High Court of Punjab and Haryana they have been advised that they have no power in relation to the administration of the Judicial Commission and that consequently all matters relating to the payment of fees to the Members of the Commission, pay of the staff, etc. are lying pending since April 1968. They have, therefore, suggested the issue of a direction under section 72 of the Punjab Reorganisation Act, 1966. This suggestion is under consideration.

NATIONAL LABORATORIES IN INDIA

- 557. SHRIR. T. PARTHASARATHY: Will the Minister of EDUCATION be pleased to state
- (a) the number of National Laboratories in India at present; and
- (b) how many heads of these laboratories are academically and scientifically qualified to hold their respective posts?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Thirty.

(bj The particulars of academic and professional qualifications of the present Heads of the National Laboratories/ Inst tutes of the Council of Scientific and Industrial Research are enclosed [See Appendix LXV, Annexure No. 32]

APPOINTMENT OF DIRECTORS OF ENGINEERING INSTITUTES OF C. S.1. R.

558. SHRI R.T. PARTHASARATHY:

Will the Minister of EDUCATION be pleased to state whether the Government of India have prescribed any special qualifications of Engineering Science for appointment of Directors of Engineering Institutes under the control of the Council of Scientific and Industrial Research?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): No, Sir. The academic and professional qualifications for the posts of Directors in the Engineering Institutes of the C.S.I.R. very from Laboratory to Laboratory depending upon the discipline and the particular job requirements of the Laboratory. High academic qualifications, experience and ability to plan and direct research are prescribed.

to Questions

RETIREMENT OF DIRECTORS OF NATIONAL LABORATORIES

559. SHRI R. T. PARTHASARATHY: Will the Minister of EDUCATION be pleased to state whether the Government of India have formulated any rules for retiring the superannuated Directors of the National Laboratories in India?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): The Governing Body of the Council of Scientific and Industrial Research have prescribed that the age of superannuation of scientific staff including Directors of National Laboratories/Institutes should be 60 years. Procedure has also been laid down by the Governing Body for grant of extension beyond the age of superannuation.

COMMITTEE ON POLITICAL DEFECTION

- 560. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question No. 139 given in the Rajya Sabha on the 1st May, 1968 and state:
- (a) whether the Committee on political defections has submitted any interim report to Government; and
 - (b) if so, what are its recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) The Committee has not yet finalised its recommendations.

MAHAJAN COMMISSION REPORT

- 561. (MRS.) MANGLADEVI DR. TALWAR: Will the Minister of Home Affairs be pleased to refer to the reply to Starred Question No. 230 given in the Rajya Sabha on the 8th May, 1968 and state:
- (a) whether any decision has since been taken on Mahajan Commission Report on the border dispute between Mysore, M aharashtra and Kerala: and